

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/411/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Paban Chandra Kalita,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 4th January, 2022.

Sub: **Casual leave with headquarter leave permission.**

Ref:- Your letter No. MACT/GLP/2022/50, dtd. 22.12.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 28.01.2022 along with headquarter leave permission from the morning to evening of 28.01.2022**, as prayed for. The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara will remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1992/ 412-413 /A, dated , 04-02-2022
Copy to:

1. The District and Sessions Judge, Goalpara.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

JT.REGISTRAR (VIGILANCE)

Rda